

ITEM NO. 101

**REVISED
COURT NO. 8**

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1115/2017

THE STATE OF UTTAR PRADESH
HOME DEPARTMENT PRINCIPAL SECRETARY

Appellant(s)

VERSUS

HOSHIYAR SINGH

Respondent (s)

WITH
CrI.A. No. 1130/2017 (II)
IA NO.102641/2025- FOR SUBSTITUTION

IA NO.102643/2025- FOR SETTING ASIDE ABATEMENT

Date : 24-04-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL
[THROUGH VIDEO CONFERENCING]

[illegible]

Ms. Taruna Ardhendumauli Prasad, AOR
Ms. Anusha Rathore, Adv.
Mr. Shivank S Singh, Adv.
Mr. Rohit H Nair, Adv.

For Respondent(s) Mr. Yasharth Kant, AOR
Mr. Suryaansh Kishan Razdan, Adv.
Ms. Sonal Kushwah, Adv.

Mr. R. Nedumaran, Sr. Adv.
Mr. Yashoveer Singh, Adv.
Mr. Arun Kumar Nagar, Adv.
Mr. Manohar Naagar, Adv.
Mr. Sudhir Naagar, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO.102641/2025- FOR SUBSTITUTION
IA NO.102643/2025- FOR SETTING ASIDE ABATEMENT
IN CrI.A. No. 1130/2017

Learned counsel appearing for the appellant in Criminal Appeal No.1130/2017 is permitted to withdraw the applications as the same are defective.

In view of the applications filed and the submissions made, it is brought to our notice that the complainant being the appellant in Criminal Appeal No.1130 of 2017 is no more.

However, the learned counsel for the appellant prays for and is granted a period of four weeks to file fresh applications for bringing the legal representatives of the complainant appellant on record and to set aside the abatement qua the deceased appellant.

In the meantime, learned counsel appearing for the State is permitted to file additional documents.

List thereafter.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR

ITEM NO.101

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Criminal Appeal No(s). 1115/2017

THE STATE OF UTTAR PRADESH
 HOME DEPARTMENT PRINCIPAL SECRETARY

Appellant(s)

VERSUS

HOSHIYAR SINGH

Respondent(s)

WITH

Crl.A. No. 1130/2017 (II)
 IA NO.102641/2025- FOR SUBSTITUTION

IA NO.102343/2025- FOR SETTING ASIDE ABATEMENT

Date : 24-04-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
 HON'BLE MR. JUSTICE RAJESH BINDAL
 [THROUGH VIDEO CONFERENCING]

For Appellant(s)

Mr. Ankit Goel, AOR
 Mr. Abhinav Kaushik, Adv.
 Mr. Chandrakanta Sahoo, Adv.

Ms. Taruna Ardhendumauli Prasad, AOR
 Ms. Anusha Rathore, Adv.
 Mr. Shivank S Singh, Adv.
 Mr. Rohit H Nair, Adv.

For Respondent(s)

Mr. Yasharth Kant, AOR
 Mr. Suryaansh Kishan Razdan, Adv.
 Ms. Sonal Kushwah, Adv.

Mr. R. Nedumaran, Sr. Adv.
 Mr. Yashoveer Singh, Adv.
 Mr. Arun Kumar Nagar, Adv.
 Mr. Manohar Naagar, Adv.
 Mr. Sudhir Naagar, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO.102641/2025- FOR SUBSTITUTION
IA NO.102343/2025- FOR SETTING ASIDE ABATEMENT
IN CrI.A. No. 1130/2017

Learned counsel appearing for the appellant is permitted to withdraw the applications as the same are defective.

It is further submitted that the complainant is also no more.

Learned counsel for the appellant prays for and is granted a period of four weeks to file fresh applications for bringing on record the legal representatives of the complainant on record.

In the meantime, learned counsel appearing for the State is permitted to file additional documents.

List thereafter.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR